

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

Ministry of Corporate Affairs

Notification

the 22nd January, 2019

S.O..... (E).-Whereas, the Central Government *vide* notification number S.O.5622 (E), dated the 2nd November, 2018 has directed that all companies, who get supplies of goods or services from micro and small enterprises and whose payments to micro and small enterprise suppliers exceed forty five days from the date of acceptance or the date of deemed acceptance of the goods or services as per the provisions of section 9 of the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006) (hereafter referred to as "Specified Companies"), shall submit a half yearly return to the Ministry of Corporate Affairs stating the following:

- (a) the amount of payment due; and
- (b) the reasons of the delay;

And whereas, in exercise of power under section 405 of the Companies Act, 2013, (18 of 2013) the Central Government, considers it necessary to require "Specified Companies" to furnish above information under said section of the Act.

Now, therefore, in exercise of the powers conferred by section 405 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following Order, namely:-

1. Short title and commencement.- (1) This Order may be called the Specified Companies (Furnishing of information about payment to micro and small enterprise suppliers) Order, 2019.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. Every specified company shall file in MSME Form I details of all outstanding dues to Micro or small enterprises suppliers existing on the date of notification of this order within thirty days from the date of publication of this notification.

3. Every specified company shall file a return as per MSME Form I annexed to this Order, by 31st October for the period from April to September and by 30th April for the period from October to March.

MSME FORM I
(see Order 2 and 3)

FORM NO.

[Pursuant to Order dated 22 January, 2019
issued under Section 405 of the Companies Act,
2013]



Form for furnishing half yearly return
with the registrar in respect of
outstanding payments to Micro or
Small Enterprises.

Note – All fields marked in * are to be mandatorily filed.

Form language English Hindi

Initial return regular half yearly return

1. (a) * Corporate Identity Number (CIN) of company

(b) Global location number (GLN) of company

(c) * Permanent Account Number (PAN) of company

2. (a) Name of the Company

(b) Address of the registered
Office of the company

(c) *email id of the company

3. Initial return of outstanding dues to Micro or Small Enterprises Suppliers.

(a)* Total outstanding amount due as on date of notification of this order

(b).* Particulars of the name of suppliers and amount of payments due

Financial Years/Particulars	Name of Suppliers	PAN of Suppliers	Amount Due	Specify the date from which amount is due

4. REGULAR RETURN OF OUTSTANDING DUES TO MICRO AND SMALL ENTERPIRSES

I. total outstanding amount during April to September

Particulars of the name of suppliers and amount of payments due

Financial Years/Particulars	Name of Suppliers	PAN of Suppliers	Amount Due	Specify the date from which amount is due

II. total outstanding amount during October to March

Particulars of the name of suppliers and amount of payments due

Financial Years/Particulars	Name of Suppliers	PAN of Suppliers	Amount Due	Specify the date from which amount is due

5. *Reasons for Delay in amount of payments due

6. Attachments (if any)

Remove Attachment

Declaration

It is hereby declared that the information given in the form and attachments are true and correct with the best of my knowledge.

* To be digitally signed by

* Designation

* DIN of the director; or PAN of the manager of CEO or CEO; or membership number of the company secretary


Note: Attention is drawn to provision of sub section 4 of section 405 of Companies Act, which provide for punishment for any information statistics which is incorrect or incomplete in any material respect.

Modify

Check Form

Prescrutiny

Submit


22/01/19
[F. N. 17/6/2017-CL-V]
K.V.R. Murty, Jt. Secretary